

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

WRIT PETITION STAMP NO. 8065 OF 2020

(Miss Muskan d/o Husen Gawali & Anr. vs. Union of India thr. Secretary, Ministry of Human Resource Development, New Delhi & Ors.)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

Shri K.V. Deshmukh, Advocate for the petitioners.
Shri U. Aurangabadkar, ASGI for respondent Nos. 1 &
2.
Shri Pruthviraj Chavhan, Advocate for respondent No.
3.

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**CORAM : R.K. DESHPANDE &
PUSHPA V. GANEDIWALA, JJ.
SEPTEMBER 11, 2020.**

Hearing was conducted through Video Conferencing and the learned counsels for the parties agreed that the audio and visual quality was proper.

Shri Chavhan, learned counsel appearing for respondent No. 3 makes a statement that the petitioners shall be permitted to undergo NEET (UG-2020) examination to be held on 13.09.2020 in Urdu medium and shall be provided question papers in Urdu medium.

In view of this statement, the grievance of the petitioners does not survive and the petition, therefore, stands dismissed as infructuous.



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Needless to state that respondent No. 3 shall be bound by the statement made before this court.

JUDGE

JUDGE

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